

NOTIFICATION UNDER DISPLACED PERSONS (COMPENSATION AND REHABILITATION) ACT

The Deputy Minister of Rehabilitation (Shri J. K. Bhoosle): Sir, I beg to re-lay on the Table a copy of the Notification No. S.R.O. 1161, dated the 19th May, 1956, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954. [Placed in Library. See No. S—225/56.]

**BUSINESS ADVISORY COMMITTEE
THIRTY-EIGHTH REPORT**

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to move:

“That this House agrees with the Thirty-eighth Report of the Business Advisory Committee presented to the House on the 18th July, 1956 ”

Shri Kamath (Hoshangabad): Sir, I rise on a point of order. The House has not had notice of this motion. You rightly ruled sometime ago, in the last session, I believe, that even though it might be a report of the Business Advisory Committee, the motion should be made well in time to enable Members to table amendments. It has not been done so in this case. Therefore I suggest that it may be held over till Tuesday by which time I and other Members may be able to give notice of amendments to this motion.

Mr. Speaker: When was this circulated?

Shri Kamath: It was circulated only this morning.

An Hon. Member: The report was presented two days ago...

Mr. Speaker: There is no good merely being satisfied with the presentation of the report. In future, as soon as the report is submitted, hon. Members also must give notice of their intention to make the next motion on a particular day, two days in advance or at least one day in advance.

Shri Kamath: You mean the Minister, Sir.

Mr. Speaker: The hon. Member himself may make a motion. It applies to all hon. Members whoever he may be. It is not only with respect to this that I am saying. This applies to every motion that is sought to be moved. Notice of a motion should be given sufficiently in advance to give opportunity to hon. Members to table their amendments. This will stand over till the 24th, if notice of this motion has not already been given.

Shri Kamath: Very good, Sir, thank you very much.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, with your permission I beg to announce that Government propose to take up during next week the following items of business after the passing of the Industrial Disputes (Amendment and Miscellaneous Provisions) Bill:

1. The Bihar and West Bengal (Transfer of Territories) Bill— for reference to a Joint Committee.

2. The States Reorganisation Bill as amended by the Joint Committee for consideration and passing.

INDUSTRIAL DISPUTES (AMENDMENT AND MISCELLANEOUS PROVISIONS) BILL

Mr. Speaker: The House will now take up the following motion moved by Shri Khandubhai Desai on the 20th July, 1956, namely:

“That the Bill further to amend the Industrial Disputes Act, 1947 and the Industrial Employment (Standing Orders) Act, 1946 and to repeal the Industrial Disputes (Appellate Tribunal) Act, 1950, be taken into consideration.”